

(Fifth Lok Sabha) on Naval Dockyard Expansion Scheme—Ministry of Defence.

- (10) Forty-seventh Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Ninth Report (Fifth Lok Sabha) relating to Export of Leather.
- (11) Fiftieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Seventy-third Report (Fifth Lok Sabha) relating to Directorate of Advertising and Visual Publicity.

13.18 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TENTH REPORT

श्री चन्द्रब प्रसाद वर्मा (झारखंड) :
I beg to present the Tenth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON SUBORDINATE LEGISLATION

FOURTH REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur) : I beg to present the Fourth Report of the Committee on Subordinate Legislation.

COMMITTEE ON GOVERNMENT ASSURANCES

FIRST REPORT

SHRI YAGYA DUTT SHARMA (Gurdaspur) : I beg to present the First Report of the Committee on Government Assurances.

13.13 hrs.

*PUBLIC SECTOR IRON AND STEEL COMPANIES (RESTRUCTURING) AND MISCELLANEOUS PROVISIONS BILL

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : I beg to move for leave to introduce a Bill to provide for restructuring of the iron and steel companies in the public sector so as to secure better management and greater efficiency in their working and for matters connected therewith or incidental thereto.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to provide for restructuring of the iron and steel companies in the public sector so as to secure better management and greater efficiency in their working and for matters connected therewith or incidental thereto."

SHRI C. M. STEPHEN (Idukki) : Sir, I oppose the introduction of this Bill on two grounds, one technical and the other substantial. Coming to that technical aspect, while going through the Bill I find there are certain provisions which provide for delegation of power, e.g. power to alter the conditions of service of employees, power to form association of companies, power to remove difficulties, power to alter the share structure of the companies by notification. These, according to me, are delegatory powers but I find there is no memorandum attached to the Bill, which gives details of the powers of delegation contemplated or incorporated in the Bill, which is one of the mandatory provisions.

Then, this Bill provides for taking over of certain companies : it is not exactly taking over, but companies which are today under the management of SAIL will become independent companies, directly under the control of the Ministry. But there is no financial memorandum. I do not know. I would like to get some light on this point. Is it the contention of the Minister that when these companies, which were being managed by SAIL so far, will be taken over by the Ministry, there will be no additional expenditure, no additional staff, nothing of that sort ? Apparently, it will involve an additional expenditure, in which case there should be a financial memorandum,